

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.01/AM20
(HELD ON 10.04.2019)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 01/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 10.04.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC
- 5) Shri Dilip Kumar, DDG
- 6) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-01	M/s Kanam Latex Industries Pvt. Ltd., (EOU) Kottayam	HQ F. No. 01/87/162/00003/AM19/DES-VII	Status: Deferred
NC No.:01/AM20 Dated: 10.04.2019	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision: The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No. A-02	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00548/AM17/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310810700 dt. 23.01.2017	RA F. No. 03/95/040/00842/AM16	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810700 dt. 23.01.2017.

उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {SK}), committee decided to amend the quantity of Import Items in the Minutes of the Meeting No. 16/87/ALC1/2016 of Norms Committee-VII which was held on 05.07.2017 as under :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE PROTECTIVE FILM (EVA BASED)	100000kg	1. LDPE GRANULES	3347.10 kg
		2. LLDPE GRANULES	45913kg
		3. POLYPROPYLENE GRANULES	44000 kg
		4. ETHYL VINYL ACETATE	16738.8 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-03	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00547/AM17/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310810727 dt. 24.01.2017	RA F. No. 03/95/040/00820/AM16	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810727 dt. 24.01.2017.

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {SK}), committee decided to amend the quantity of Import Items in the Minutes of the Meeting No. 16/87/ALC1/2016 of Norms Committee-VII which was held on 05.07.2017 as under :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE PROTECTIVE FILM (PROPYLENE COPOLYMER BASED)	200000 kg	1. LDPE GRANULES	6695.3 kg
		2. LLDPE GRANULES	87999kg
		3. POLYPROPYLENE GRANULES	81304 kg
		4. PROPYLENE COPOLYMER	44000 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-04	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00546/AM17/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310810796 dt. 27.01.2017	RA F. No. 03/95/040/00714/AM16	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310810796 dt. 27.01.2017.

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {SK}), committee decided to amend the quantity of Import Items in the Minutes of the Meeting No. 16/87/ALC1/2016 of Norms Committee-VII which was held on 05.07.2017 as under :

दिल्ली, १० नवंबर २०१९
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
अर्थ विभाग, उद्योग एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE CLING FILM	100000kg	1. LLDPE GRANULES	80300 kg
		2.LDPE GRANULES	22000kg
		3.POLYISOBUTYLENE / POLYBUTENE	7700 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-05	M/s Speciality Polyfilms India Pvt Ltd	HQ F. No. 01/87/050/00572/AM18/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310817947 dt. 20.12.2017	RA F. No. 03/95/040/00769/AM18	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0310817947 dt. 20.12.2017.

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {SK}), committee decided to amend the quantity of Import Items in the Minutes of the Meeting No. 10/87/ALC1/2017 of Norms Committee-VII which was held on 21.03.2018 as under :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
STRETCH CLING FILM	1 kg	1.ENHANCED POLYETHYLENE RESIN / LLDPE GRANULES	0.803 kg
		2.LDPE GRANULES	0.220 kg
		3.POLYISOBUTYLENE / POLYBUTENE / PIB	0.077 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-06	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00477/AM17/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139334 dt.19.12.2016	RA F. No. 08/24/040/00334/AM17	

Subject: Request for amendment in the quantity of Import Item No.2 and 3.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 2 and 3 in the Minutes of the Meeting No. 11/87/ALC1/2018 of Norms Committee-VII which was held on 19.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin-S-5035 LV (70+/-2% Resin Content)	1 kg	2.	Phthalic Anhydride	0.326 kg
		3.	Glycerine	0.211 kg
RA may take consequential action as per Policy / Procedures				

दिलीप कुमार / DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-07	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00416/AM17/DES-VII	Status: Withdrawn
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810138110 dt.07.06.2016	RA F. No. 08/24/040/00008/AM17	

Subject: Request for amendment in the quantity of Import Item No.1 and 4.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm that EODC submitted and no amendment required, committee decided to withdraw the case.

Case No. A-08	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00566/AM17/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139527 dt.11.01.2017	RA F. No. 08/24/040/00419/AM17	

Subject: Request for amendment in the quantity of Import Item No.5.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 5 in the Minutes of the Meeting No. 10/87/ALC1/2018 of Norms Committee-VII which was held on 10.07.2018 as under :

NAME OF THE IMPORT ITEM	QTY
5. Toluene	0.059 kg

Case No. A-09	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00400/AM18/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810141072 dt.05.10.2017	RA F. No. 08/24/040/00146/AM18	

Subject: Request for amendment in the quantity of Import Item No.5.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 5 in the Minutes of the Meeting No. 12/87/ALC1/2018 of Norms Committee-VII which was held on 26.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin S-5060 (Resin Content 60+/-2%)	1 kg	5	Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.399 kg
RA may take consequential action as per Policy / Procedures				

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य विभाग, नई दिल्ली
Ministry of Commerce and Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-10	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00479/AM17/ DES-VII	Status: Withdrawn
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139387 dt.27.12.2016	RA F. No. 08/24/040/00369/AM17	

Subject: Request for amendment in the quantity of Import Item No.1, 2 and 3.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm that EODC submitted and no amendment required, committee decided to withdraw the case.

Case No. A-11	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00562/AM17/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139002 dt.03.11.2016	RA F. No. 08/24/040/00277/AM17	

Subject: Request for amendment in the quantity of Import Item No.4 and 5.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 4 and 5 in the Minutes of the Meeting No. 16/87/ALC1/2016 of Norms Committee-VII which was held on 20.03.2017 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin F-4035 (70+/-2% Resin Content)	1 kg	4.	Phthalic Anhydride	0.251 kg
		5.	Benzoic Acid	0.131 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-12	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00565/AM17/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139526 dt.11.01.2017	RA F. No. 08/24/040/00418/AM17	

Subject: Request for amendment in the quantity of Import Item No. 6.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 6 in the Minutes of the Meeting No. 16/87/ALC1/2016 of Norms Committee-VII which was held on 20.03.2017 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
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विलीप कुमार / VILIP KUMAR
उप महानिदेशक विदेश व्यापार / Dy DGFT
विदेश व्यापार महानिदेशालय / DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Alkyd Resin S-5060 (80+/-2% Resin Content)	1 kg	6	Xylene	0.059 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-13	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00403/AM18/ DES-VII	Status: Withdrawn
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810141074 dt.05.10.2017	RA F. No. 08/24/040/00178/AM18	

Subject: Request for amendment in the quantity of Import Item No. 3.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm that EODC submitted and no amendment required, committee decided to withdraw the case.

Case No. A-14	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00037/AM18/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139333 dt.19.12.2016	RA F. No. 08/24/040/00335/AM17	

Subject: Request for amendment in the quantity of Import Item No.1 and 2.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 1 and 2 in the Minutes of the Meeting No. 10/87/ALC1/2018 of Norms Committee-VII which was held on 10.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin-S-5035 LV (70+/-2% Resin Content)	1 kg	1.	Distilled Fatty Acid	0.236 kg
		2.	Phthalic Anhydride	0.328 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-15	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00174/AM18/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810140476 dt.12.06.2017	RA F. No. 08/24/040/00036/AM18	

Subject: Request for amendment in the quantity of Import Item No.1, 2, 4 and 5.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 1 , 2, 4 and 5 in the Minutes of the Meeting No. 2/87/ALC1/2017 of Norms Committee-VII which was held on 16.05.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT	NAME OF THE IMPORT ITEM	QTY
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		ITEM		
Alkyd Resin S-5065 BT (80+/-2% Resin Content)	1 kg	1	Distilled Fatty Acid	0.523 kg
		2	Pentaerithritol	0.174 kg
		4	Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg
		5	Xylene	0.044 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-16	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00255/AM18/ DES-VII	Status: Approved
NC No.: 01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810140400 dt.31.05.2017	RA F. No. 08/24/040/00526/AM17	

Subject: Request for amendment in the quantity of Import Item No. 2 and 3.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 2 and 3 in the Minutes of the Meeting No. 11/87/ALC1/2018 of Norms Committee-VII which was held on 19.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin-S-5035 LV (70+/-2% Resin Content)	1 kg	2.	Phthalic Anhydride	0.326 kg
		3.	Glycerine	0.211 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-17	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00171/AM18/ DES-VII	Status: Withdrawn
NC No.: 01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810140472 dt.12.06.2017	RA F. No. 08/24/040/00010/AM18	

Subject: Request for amendment in the quantity of Import Item No. 1.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm that EODC submitted and no amendment required, committee decided to withdraw the case.

Case No. A-18	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00482/AM17/ DES-VII	Status: Approved
NC No.: 01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810139516 dt.11.01.2017	RA F. No. 08/24/040/00427/AM17	

Subject: Request for amendment in the quantity of Import Item No.1, 2, 3 and 4.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 1 , 2 and 3 as well as to correct the description of Import Item No.4 in the Minutes of the Meeting No. 10/87/ALC1/2018 of Norms Committee-VII which was held on 10.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin C-1030 (70+/-2% Resin Content)	1 kg	1	Distilled Fatty Acid	0.238 kg
		2	Phthalic Anhydride	0.319 kg
		3	Glycerine	0.215 kg
		4	Toluene	0.315 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-19	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00428/AM17/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810138965 dt.25.10.2016	RA F. No. 08/24/040/00210/AM17	

Subject: Request for amendment in the quantity of Import Item No. 1 and 4.

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to amend the quantity of Import Items No. 1 and 4 in the Minutes of the Meeting No. 10/87/ALC1/2018 of Norms Committee-VII which was held on 10.07.2018 as under :

EXPORT ITEM	QTY	S.N. OF THE IMPORT ITEM	NAME OF THE IMPORT ITEM	QTY
Alkyd Resin F- 4035 (Resin content 70 +/- 2%)	1 kg	1.	DISTILLED FATTY ACID	0.224 kg
		4.	Benzoic Acid	0.128 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-20	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00284/AM17/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810138552 dated 29.08.2016	RA F. No. 08/24/040/00186/AM17	

Subject: Request for amendment in the description of Export Item

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering their views on description of Export Item and examination of the same by TE [consultant(DNM)], committee decided that the description of Export Item may be read as **Urea Formaldehyde Resin UF-8 (Resin content 60+/-2%)** instead of "Urea

विदेशी वस्तुओं के निर्यात के लिए
एक महानिदेशक (विदेशी वस्तुओं के निर्यात के लिए)
विदेशी वस्तुओं के निर्यात के लिए
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Formaldehyde Resin (Resin content 60+/-2%)” in the minutes of Meeting No. 9/87/ALC1/2017 of Norms Committee-VII which was held on 31.01.2018.

RA may take consequential action as per Policy / Procedures.

Case No. A-21	M/s Macro Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00448/AM18/ DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0810141073 dated 05.10.2017	RA F. No. 08/24/040/00162/AM18	

Subject: Request for amendment in the description of Export Item

Decision: The committee heard the representative of the firm during the Personal Hearing and after considering their views on description of Export Item and examination of the same by TE[Consultant9DNM)], committee decided that the description of Export Item may be read as **Alkyd Resin S-5060 (Resin content 70+/-2%)** instead of “Alkyd Resin S-5060 (Resin content 60+/-2%)” in the minutes of Meeting No. 16/87/ALC1/2017 of Norms Committee-VII which was held on 26.09.2018.

RA may take consequential action as per Policy / Procedures.

Case No. A-22	M/s. Nav Auxichem Pvt. Ltd.	HQ F. No. 01/87/050/00381/AM17/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 3010103816 dated 16.08.2016	RA F. No. 30/24/040/00015/AM17/	

Subject: Fixation of Adhoc Norms.

Decision: The committee considered the case as per agenda and decided to ratify the licence as follow:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POWER TRANSMISSION FLAT BELTS OF 25/50/75/100/150 MTR.LENGTH WITH CLOSE ENDS IN ALUMINIUM FOIL AND CARDBOARD BOX PACKING MADE OUT OF IMPORT MATERIAL ALLOWED AT SR.NO.1 IN THE LIST OF IMPORT ON NET TO NET BASIS.	81.000 Sq. Meter	TRANSMISSION BELTS OF RUBBER REINFORCED WITH TEXTILE MATERIALS P2E/20 (150 M x 540 mm) (81SQMTRS/1ROLL= 175 KG).	81.000 Sq. Meter
POWER TRANSMISSION FLAT BELTS OF 25/50/75/100/150 MTR.LENGTH WITH CLOSE ENDS IN ALUMINIUM FOIL AND CARDBOARD BOX PACKING MADE OUT OF IMPORT MATERIAL ALLOWED AT SR.NO.2 IN THE LIST OF IMPORT ON NET TO NET BASIS.	81.000 Sq. Meter	TRANSMISSION BELTS OF RUBBER REINFORCED WITH TEXTILE MATERIALS P3E/25 (150 M x 540 mm) (81SQMTRS/1ROLL=215 KG.)	81.000 Sq. Meter
POWER TRANSMISSION FLAT BELTS OF 25/50/75/100/150 MTR.LENGTH WITH CLOSE ENDS IN ALUMINIUM	81.000 Sq. Meter	TRANSMISSION BELTS OF RUBBER REINFORCED WITH TEXTILE	81.000 Sq. Meter

FOIL AND CARDBOARD BOX PACKING MADE OUT OF IMPORT MATERIAL ALLOWED AT SR.NO.3 IN THE LIST OF IMPORT ON NET TO NET BASIS.		MATERIALS P3E/27 (150 M x 540 mm) (81SQMTRS/1ROLL= 230 KG)	
POWER TRANSMISSION FLAT BELTS OF 25/50/75/100/150 MTR.LENGTH WITH CLOSE ENDS IN ALUMINIUM FOIL AND CARDBOARD BOX PACKING MADE OUT OF IMPORT MATERIAL ALLOWED AT SR.NO.4 IN THE LIST OF IMPORT ON NET TO NET BASIS.- -With conditions in the export that : (1) only material of the items imported will be exported	81.000 Sq. Meter	TRANSMISSION BELTS OF RUBBER REINFORCED WITH TEXTILE MATERIALS PNU/07E (150 M x 540 mm) (81SQMTRS/1ROLL= 75 KG)	81.000 Sq. Meter
(2) Quality, grade & Tech. Specification of item imported and that used in export product will conform.(3) Length & width of item exported will be reflected in the S/Bs & will also be accounted for in export products in S/Bs	0.000 Sq. Meter	(1) Quality, grade & Tech. Specification of item imported and that used in export product will conform.(2) Length & width of item exported will be reflected in the S/Bs & will also be accounted for in export products in S/Bs.	0.000 Sq. Meter
RA may take consequential action as per Policy / Procedures			

Case No. A-23	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00264/AM16/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 3410041497 dated 09.09.2015	RA F. No. 34/24/040/00158/AM16/	

Subject: Fixation of Adhoc Norms.

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00264/AM16, the Committee decided to adopt following norms:-

EXPORT ITEM		QTY	IMPORT ITEM	Quantity
Fluoroelastomer Co-Polymer (FKM - Fluonox)		1 kg	Vinylidene Fluoride VF2 (VDF)	0.65 kg
			Hexafluoropropylene (HFP)	0.49 kg
			Bisphenol AF	0.02 kg
			Benzyltriphenylphosphonium Chloride (BTPPC)	0.005 kg
RA may take consequential action as per Policy / Procedures				

Case No. A-24	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00265/AM16/DES-VII	Status: Approved
NC No.:01/AM20	Adv. Lic. No. and Date	RA F. No. 34/24/040/00159/AM16/	

Dated: 10.04.2019	3410041498 dated 09.09.2015		
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Subject: Fixation of Adhoc Norms.

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00264/AM16, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Fluoroelastomer Te-Polymer Ionic Curable (FKM- Fluonox)	1 kg	Vinylidene Fluoride VF2 (VDF)	0.466 kg
		Hexafluoropropylene (HFP)	0.410 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-25	M/s. Gujarat Fluorochemicals Ltd.	HQ F. No. 01/87/050/00388/AM17/DES-VII	Status: Deferred
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 3410042396 dated 02.08.2016	RA F. No. 34/24/040/00129/AM17/	

Subject: Fixation of Adhoc Norms.

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

Case No. A-26	M/s Shankar Packagings Ltd	HQ F. No. 01/87/050/00322/AM16/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310799710 dated 28.10.2015	RA F. No. 03/95/040/00461/AM16	

Subject: Request for amendment in the quantity of import Items

Decision : The committee considered the request of the firm for amendment in the quantity of import items and **decided that the quantity of Import Items mentioned at Sl. No. 3, 4, 5 and 9 together may be read as 19.437 MTs** instead of 12.237 MTs in the Minutes of the Meeting No. 21/87/ALC1/2018 of Norms Committee-VII which was held on 16.01.2019.

RA may take consequential action as per Policy / Procedures

Case No. A-27	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/00676/AM19/DES-VII	Status: Approved
NC No.:01/AM20 Dated: 10.04.2019	Adv. Lic. No. and Date 0310826055 dt.01.01.2019	RA F. No. 03/95/040/01018/AM19	

Subject: Amendment in the Export Description and quantity of Import Item No 11

Decision: The committee considered the request of the firm and decided that the following amendments may be made in the Minutes of the Meeting No. 22/87/ALC1/2018 of Norms Committee-VII which was held on 66.02.2019:-

(i) Export Description

ITEM	APPROVED BY NC EARLIER	AMENDMENT
EXPORT ITEM	RUBBER FLOOR COVERINGS & MATS {CONSISTING OF NATURAL RUBBER OF EPDM}	RUBBER FLOOR COVERINGS & MATS

(ii) Import Item No.11

S.N.	IMPORT ITEM	APPROVED BY NC EARLIER	AMENDMENT
11	PACKING MATERIAL : PLASTIC PALLETS	300 Nos.	Net to Net

RA may take consequential action as per Policy / Procedures

ON LINE CASES

1	Case No.:17/14/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/00350/AM17/	RLA File :03/94/040/00644/AM17/	Lic.No/Date:0310808590 20.10.2016	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00350/AM17, the Committee decided to adopt following norms:-				
1	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING (TYPE-10000, 5 PLY 2X2 MM) (Weight 19.374 kg $\pm$ 2%) Excluding weight of Fasteners with Pin	1 kg	POLYESTER FILAMENT YARN (1000/1500 DENIER)	6.833 kg
			NYLON YARN	0.788 kg
			PVC PEST RESIN	4.408 kg
			PVC PLASTICIZER (PHOSPHATE PLASTICIZER/DOP/TCP/TAP/DOA/DIOP/TCEP/REFOS50-95/ROSCAN/SANTICIZER)	2.764 kg
			FASTENERS WITH PIN (MATOU37A/U38)	Net to Net
RA may take consequential action as per Policy / Procedures				

2	Case No.:100/15/87-ALC1/2016	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/00493/AM17/	RLA File :02/24/040/00153/AM17/	Lic.No/Date:0210207125	

08.11.2016

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00493/AM17, the Committee decided to adopt the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
MODIFIED PHENOLIC RESIN (KR140)	1 kg	PARA TERTIARY BUTYL PHENOL	0.923 kg
		PARALDEHYDE	0.365 kg
RA may take consequential action as per Policy / Procedures			

3	Case No.:11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Rejected
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	

Decision : The committee considered the reply of the firm and noted that reply is incomplete. Therefore, committee, decided to **reject** the case.

	Case No.:43/3/87-ALC1/2017	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	

Decision: The Committee considered the case and decided to **approve Adhoc Norms on repeat basis** based on the decision of the NC Meeting No. 5/AM17 held on 15.07.2016 and recommended as under:

4	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Printed Plastic Cards (37500000 Nos.) 195 MT	1 kg	1. Calendared Plastic Sheets (PVC-ABS, PVC/AD, Credit Card Core)	1.359 kg
			2. Printing Inks	0.020 kg
			3. Offset Image Plates	0.01 No.
			4. Chemicals DP -1 / PA -F	0.20 ml
			5. Printing Rubber Blanks (Metal Back)	0.002 No.
			6. Laminating Varnish	175 Ltr.
	RA may take consequential action as per Policy / Procedures.			

5	Case No.:59/3/87-ALC1/2017	Party Name: SUNFLEX RECYCLING PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00260/AM18/	RLA File :08/24/040/00092/AM18/	Lic.No/Date:0810140636 13.07.2017	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

6	Case No.:34/9/87-ALC1/2017	Party Name: ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/87/050/00475/AM18/ RLA File :03/94/040/00489/AM18/ Lic.No/Date:0310815682
12.09.2017

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00475/AM18, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Solusoft UP liq hc	1 Kg	ALK-D 1000 (Imbentin T 070)	0.0870 Kg
		WAPOSIL 0025 (Wacker OEL CT 101 M)	0.4710 Kg
		3-AMINOPROPYL-METHYL-DIETHOXY-SILANE(APMDS) 85% MIN	0.0100 kg
RA may take consequential action as per Policy / Procedures			

Case No.:35/9/87-ALC1/2017

Party Name: ARCHROMA INDIA PRIVATE LIMITED

Meet No/Date:1/87-ALC1/2019
10.04.2019

Status:
Deferred

HQ File :01/87/050/00476/AM18/

RLA File :03/94/040/00495/AM18/

Lic.No/Date:0310815735
13.09.2017

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Complete Material balance in terms of percentage solid content in import & export & indigenous input
- Details of indigenous input

Case No.:16/9/87-ALC1/2017

Party Name: MACRO POLYMERS P. LTD.

Meet No/Date:1/87-ALC1/2019
10.04.2019

Status:
Approved

HQ File :01/87/050/00457/AM18/

RLA File :08/24/040/00225/AM18/

Lic.No/Date:0810141287
10.11.2017

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin TO-1300 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.185 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.191 kg
		4. Xylene	0.420 kg
RA may take consequential action as per Policy / Procedures			

Case No.:63/10/87-ALC1/2017

Party Name:ACG PHARMAPACK PVT LTD

Meet No/Date:1/87-ALC1/2019
10.04.2019

Status:
Approved

HQ File :01/87/050/00553/AM18/

RLA File :03/94/040/00725/AM18/

Lic.No/Date:0310817909
19.12.2017

Decision : The committee considered the case as per agenda and decided to adopt the following norms on repeat basis as per decision taken in Meeting No.9/87-ALC1/2015 which was held on 04.06.2015:

विदेश व्यापार महानिदेशालय/DEFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	QTY
250 Microns PVC Film laminated with 25 Micron PE Film and coated with 90 GSM PVDC (Triplex)	1 kg	PVC Resin	0.7507 kg
		PVC Stabilizer	0.0270 kg
		Pigments	0.0040 kg
		PVC Processing Aid	0.0140 kg
		PVC Impact Modifier	0.0920 kg
		Lubricants	0.0108 kg
		Adhesives	0.0190 kg
		LDPE Film	0.0610 kg
		PVDC Aqueous Dispersion (Primer) Total Solid Content 40 ± 2%	0.0119 kg
		Aqueous dispersion of Vinylidene Chloride – Basecoat (Total Solid Content 60 ± 1%)	0.3178 kg
		Aqueous dispersion of Vinylidene Chloride – Methacrylate Copolymer Top coat (Total Solid Content 55 ± 1%)	0.0346 kg
RA may take consequential action as per Policy / Procedures.			

Case No.:32/18/87-ALC1/2018	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00481/AM19/	RLA File :03/95/040/00167/AM18/	Lic.No/Date:0310818250 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00481/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER EMULSION SOLID CONTENT 50% +/- 2%	76800.00 Kg	BUTYL ACRYLATE	16842.24 Kg
		METHYL METHACRYLATE	19968.00 Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No.:33/18/87-ALC1/2018	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00482/AM19/	RLA File :03/95/040/00638/AM18/	Lic.No/Date:0310818251 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00482/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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लीप कुमार / DILIP KUMAR
उप महानिदेशक निदेश शाखा/DG, DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
सचिवालय, भवन नई दिल्ली
Udyog Bhawan, New Delhi

BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER EMULSION SOLID CONTENT 50% +/- 2%	115200 Kg	BUTYL ACRYLATE	25263.360 Kg
		METHYL METHACRYLATE	29952 Kg
		HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures			

Case No.: 34/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00483/AM19/	RLA File :03/95/040/00031/AM18/	Lic.No/Date:0310818252 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00483/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VAM ACRYLATE COPOLYMER EMULSION SOLID CONTENT 50% +/- 1%	57600Kg	1. VINYL ACETATE MONOMER	25113.600 Kg
		2. 2 ETHYL HEXYL ACRYLATE	2534.400 Kg
		3. HYDROXY ETHYL CELLULOSE	96.192 Kg
		4. SILQUEST SILANE 172/ GENIOSIL GF 56 (ORGANO FUNCTIONAL)	72.000 Kg
		5. EMULSOGEN LCN 287	984.960Kg
		6. FOAMASTER	2.880 Kg
		7. SURFACTANTS	290.880 Kg
		8. SODIUM LAURYL SULPHATE	290.880 Kg
		9. HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy

RA may take consequential action as per Policy / Procedures.

Case No.: 35/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00484/AM19/	RLA File :03/95/040/00382/AM18/	Lic.No/Date:0310818253 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00484/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VAM-VEOVA COPOLYMER EMULSION SOLID CONTENT 55% +/- 1%	76800Kg	VINYL ACETATE MONOMER	31564.800Kg
		VEOVA 10	7526.400Kg
		DI OCTYL MALEATE	844.800Kg
		HYDROXY ETHYL CELLULOSE	738.820Kg
		EMULSOGEN LCN 287	418.560Kg
		TEXANOL EA	1107.460Kg
		DYNASYLAN GLYMO	73.800Kg
		HIGH DENSITY POLYETHYLENE	As per packing

	(BLOWING GRADE)	policy
RA may take consequential action as per Policy / Procedures.		

Case No.: 36/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00485/AM19/	RLA File :03/95/040/00570/AM18/	Lic.No/Date:0310818254 05.01.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00485/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
VAM-VEOVA COPOLYMER EMULSION SOLID CONTENT 55% +/- 1%	153600.000 kg	1. VINYL ACETATE MONOMER	63129.600 kg
		2. VEOVA 10	15052.800 kg
		3. DI OCTYL MALEATE	1689.600 kg
		4. HYDROXY ETHYL CELLULOSE	1477.630 kg
		5. EMULSOGEN LCN 287	837.120 kg
		6. TEXANOL EA	2214.910 kg
		7. DYNASYLAN GLYMO	147.610 kg
		8. HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures.			

Case No.: 40/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00489/AM19/	RLA File :03/95/040/00826/AM18/	Lic.No/Date:0310820622 24.04.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00489/AM19, the Committee decided to ratify the license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Emulsion Solid Content 50% +/- 1%	288000.000 kg	1. 2 ETHYL HEXYL ACRYLATE	61056.000 kg
		2. STYRENE MONOMER	72576.000 kg
		3. METHYL METHACRYLATE	288.000 kg
		4. METHACRYLIC ACID	1440.000 kg
		5. GLACIAL ACRYLIC ACID	1440.000 kg
		6. ACRYLAMIDE	1440.000 kg
		7. METHACRYLAMIDE	1440.000 kg
		8. POTASSIUM PERSULPHATE	288.000 kg
		9. HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
RA may take consequential action as per Policy / Procedures.			

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक निर्यात एवं आयात/DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 41/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00490/AM19/	RLA File :03/95/040/00962/AM18/	Lic.No/Date:0310820766 03.05.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00490/AM19, the Committee decided to ratify the license as under:

16	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER EMULSION SOLID CONTENT 50% +/- 2%	115200.000 Kg	1. BUTYL ACRYLATE	25263.360 Kg
			2. METHYL METHACRYLATE	29952.000 Kg
			3. HIGH DENSITY POLYETHYLENE (BLOWING GRADE)	As per packing policy
	RA may take consequential action as per Policy / Procedures			

Case No.: 12/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
HQ File :01/87/050/00686/AM19/	RLA File :05/23/040/00037/AM19/	Lic.No/Date:0510406468 15.05.2018	

17 **Decision :** The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.

Case No.: 13/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
HQ File :01/87/050/00687/AM19/	RLA File :05/23/040/00044/AM19/	Lic.No/Date:0510406469 15.05.2018	

18 **Decision :** The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.

Case No.: 42/10/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00181/AM19/	RLA File :08/24/040/00019/AM19/	Lic.No/Date:0810142636 18.05.2018	

19 **Decision :** The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ACRYLIC RESIN TPA-4010 (RESIN CONTENT 55 +/- 2%)	1 kg	STYRENE MONOMER	0.267 kg
		METHYL METHACRYLATE (MMA)	0.196 kg
		BUTYL ACRYLATE	0.098 kg
		XYLENE	0.472 kg
RA may take consequential action as per Policy / Procedures			

20	Case No.:47/5/80-ALC2/2018	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/80/050/00096/AM19/	RLA File :31/83/040/00023/AM19/	Lic.No/Date:3110067061 24.05.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

21	Case No.:15/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Withdrawn
	HQ File :01/87/050/00689/AM19/	RLA File :05/23/040/00093/AM19/	Lic.No/Date:0510406696 31.05.2018	
Decision : The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.				

22

Case No.:2/16/87-ALC1/2018	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Approved																
HQ File :01/87/050/00299/AM19/	RLA File :05/24/040/00243/AM19/	Lic.No/Date:0510407293 25.07.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00299/AM19, the Committee decided to adopt following norms:-																			
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>TPR/ Thermoplastic Rubber Compounds</td><td>150000Kg</td><td>Styrene Butadiene Styrene Co-Polymer/ SBS</td><td>87000Kg</td></tr><tr><td></td><td></td><td>K-Resin (Styrene Butadiene Copolymer)</td><td>70500Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	TPR/ Thermoplastic Rubber Compounds	150000Kg	Styrene Butadiene Styrene Co-Polymer/ SBS	87000Kg			K-Resin (Styrene Butadiene Copolymer)	70500Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
TPR/ Thermoplastic Rubber Compounds	150000Kg	Styrene Butadiene Styrene Co-Polymer/ SBS	87000Kg																
		K-Resin (Styrene Butadiene Copolymer)	70500Kg																
RA may take consequential action as per Policy / Procedures																			

23	Case No.:3/16/87-ALC1/2018	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/00300/AM19/	RLA File :05/24/040/00244/AM19/	Lic.No/Date:0510407294	

HQ File :01/87/050/00409/AM19/	RLA File :03/94/040/00359/AM19/	Lic.No/Date:0310822743 31.07.2018	
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00409/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXTRUSION/THERMAL LAMINATED BOPP FILMS {WITH EVA}	1Kg	POLYPROPYLENE GRANULES	0.4237Kg
		POLYPROPYLENE GRANULES (CO-POLYMER)	0.0848Kg
		PP BASE MASTERBATCHES (ANTIBLOCK)	0.0370Kg
		ETHYLENE VINYL ACETATE	0.4547Kg
		PP BASE MATTE COMPOUND (MF502H)	0.0635Kg
RA may take consequential action as per Policy / Procedures			

Case No.:39/21/87-ALC1/2018	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
27 HQ File :01/87/050/00588/AM19/	RLA File :03/95/040/00396/AM19/	Lic.No/Date:0310822899 07.08.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.:53/21/87-ALC1/2018	Party Name: UNIFORM SYNTHETICS	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
28 HQ File :01/87/050/00602/AM19/	RLA File :03/95/040/00476/AM19/	Lic.No/Date:0310823153 20.08.2018	

Decision : The committee considered the case as per agenda and decided that the reply of the firm may be sent to TEC(DNM) for examination and comments and deferred the case.

Case No.:3/21/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
29 HQ File :01/87/050/00552/AM19/	RLA File :03/94/040/00327/AM19/	Lic.No/Date:0310823472 31.08.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.:42/17/87-ALC1/2018	Party Name: AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
30 HQ File :01/87/050/00434/AM19/	RLA File :05/23/040/00254/AM19/	Lic.No/Date:0510407751 11.09.2018	

11.09.2018
 दि. 09.09.2018
 उद्योग महानिदेशक, विदेश व्यापार/Dy. DGFT
 उद्योग महानिदेशक, विदेश व्यापार/Dy. DGFT
 उद्योग महानिदेशक, विदेश व्यापार/Dy. DGFT
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.: 53/17/87-ALC1/2018	Party Name: PERFECT BELTS LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00445/AM19/	RLA File :30/24/040/00026/AM19/	Lic.No/Date:3010104438 13.09.2018	

Decision : Based on the decision taken in Norms Committee-VII Meeting No.5/87-ALC1/2016 dated 14.07.2016, the committee decided to ratify the license as under:

31

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYAMIDE SHEET REINFORCED FLAT BELT MADE OUT OF NITRILE RUBBER COMPOUND CONTAINING 10250 KGS POLYAMIDE SHEET, 26650 KGS RUBBER COMPOUND, 4100 KGS OTHER MATERIAL PROCURED INDEGENIOUSLY.	41000 Kg	POLYAMIDE SHEETS	10660 Kg
		SYNTHETIC RUBBER NITRILE	17322.500 Kg

RA may take consequential action as per Policy / Procedures

Case No.: 90/21/87-ALC1/2018	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
HQ File :01/87/050/00639/AM19/	RLA File :03/95/040/00929/AM18/	Lic.No/Date:0310824160 03.10.2018	

32

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.: 16/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
HQ File :01/87/050/00690/AM19/	RLA File :05/23/040/00234/AM19/	Lic.No/Date:0510407983 04.10.2018	

33

Decision : The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.

Case No.: 124/21/87-ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
HQ File :01/87/050/00673/AM19/	RLA File :56/24/040/00007/AM19/	Lic.No/Date:5610005504 05.10.2018	

34

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

35	Case No.: 17/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
	HQ File :01/87/050/00691/AM19/	RLA File :05/23/040/00258/AM19/	Lic.No/Date:0510408004 05.10.2018	
	Decision : The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.			

36	Case No.: 18/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
	HQ File :01/87/050/00692/AM19/	RLA File :05/23/040/00266/AM19/	Lic.No/Date:0510408005 05.10.2018	
	Decision : The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.			

37	Case No.: 118/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00667/AM19/	RLA File :26/24/040/00002/AM19/	Lic.No/Date:2610012852 15.10.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

38	Case No.: 119/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00668/AM19/	RLA File :26/24/040/00006/AM19/	Lic.No/Date:2610012853 15.10.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

39	Case No.: 121/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00670/AM19/	RLA File :26/24/040/00012/AM19/	Lic.No/Date:2610012854 15.10.2018	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and			

deferred the case.

40	Case No.: 120/21/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00669/AM19/	RLA File :26/24/040/00009/AM19/	Lic.No/Date:2610012855 16.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

41	Case No.: 75/21/87-ALC1/2018	Party Name :UNIFORM SYNTHETICS	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00624/AM19/	RLA File :03/95/040/00687/AM19/	Lic.No/Date:0310824539 18.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

42	Case No.: 19/22/87-ALC1/2018	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
	HQ File :01/87/050/00693/AM19/	RLA File :05/23/040/00305/AM19/	Lic.No/Date:0510408235 25.10.2018	
Decision : The committee considered the case as per agenda and noted that RA has issued advance authorization under Para 4.07 A of HBP, which states that RA may issue Advance authorisation as applied subject to the conditions specified in FTP and Handbook of Procedures (2015-20). Input output Norms as applied and wastage claimed by the applicant shall be treated as final. Ratification of the same by NC is not required. Therefore, committee decided to withdraw the case.				

43	Case No.: 18/21/87-ALC1/2018	Party Name: KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00567/AM19/	RLA File :03/94/040/00664/AM19/	Lic.No/Date:0310824816 31.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

44	Case No.: 19/21/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00568/AM19/	RLA File :03/94/040/00688/AM19/	Lic.No/Date:0310824813 31.10.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

45	Case No.: 115/21/87-ALC1/2018	Party Name: KA	Meet No/Date:1/87-	Status:
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	PREVULCANISED LATEX PRIVATE LIMITED	ALC1/2019 10.04.2019	Deferred
HQ File :01/87/050/00664/AM19/	RLA File :10/24/040/00051/AM19/	Lic.No/Date:1010060053 01.11.2018	

Decision : The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Manufacturing process indicating stage wise wastage and also calculation for the requirement of imported and indigenous raw materials indicating its wastage for the manufacture of export item.
- Percentage of DRC in export product.
- Import content percentage in the export product.

46	Case No.:104/21/87-ALC1/2018	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00653/AM19/	RLA File :34/24/040/00206/AM19/	Lic.No/Date:3410044681 12.11.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

47	Case No.:105/21/87-ALC1/2018	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00654/AM19/	RLA File :34/24/040/00219/AM19/	Lic.No/Date:3410044682 12.11.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

48	Case No.:110/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00659/AM19/	RLA File :08/24/040/00214/AM19/	Lic.No/Date:0810143831 12.11.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

49	Case No.:111/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00660/AM19/	RLA File :08/24/040/00215/AM19/	Lic.No/Date:0810143830 12.11.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.				

50	Case No.: 112/21/87-ALC1/2018	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00661/AM19/	RLA File :08/24/040/00216/AM19/	Lic.No/Date:0810143832	

12.11.2018

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

51	Case No.: 113/21/87-ALC1/2018	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00662/AM19/	RLA File :08/24/040/00255/AM19/	Lic.No/Date:0810143840 13.11.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

Case No.: 8/22/87-ALC1/2018	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00682/AM19/	RLA File :03/95/040/00748/AM19/	Lic.No/Date:0310825083 16.11.2018	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00682/AM19, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Styrene Acrylic Co-Polymer Emulsion (Solid Content 50%+/-1) Net exempted material per kg: 1) Emulsifier - 0.041 Kgs. 2) Butyl Acrylic Monomer - 0.247 Kgs. 3) Styrene Monomer - 0.238 Kgs. 4) Acrylamide - 0.005 Kgs. 5) Acrylic Acid - 0.008 Kgs. 6) HDPE Granules - Blowing Grade (Packing Material) - 0.051 Kgs.	1Kg	Emulsifier(Relevant}	0.038Kg
		Butyl Acrylic Monomer	0.229Kg
		Styrene Monomer	0.221Kg
		Acrylamide	0.0046Kg
		Acrylic Acid	0.0074Kg
		HDPE Granules - Blowing Grade (Packing Material)	As per packing policy
RA may take consequential action as per Policy / Procedures			

53	Case No.: 95/21/87-ALC1/2018	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/00644/AM19/	RLA File :05/24/040/00458/AM19/	Lic.No/Date:0510408482	

कमल / DILIP KUMAR
उद्योग नियंत्रण विभाग, नई दिल्ली
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		20.11.2018	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.			

	Case No.:79/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
54	HQ File :01/87/050/00628/AM19/	RLA File :03/95/040/00781/AM19/	Lic.No/Date:0310825183 22.11.2018	

Decision : The committee considered the reply of the firm, wherein firm has forwarded a copy of the surrender letter issued by RA, Mumbai about their Advance Authorization. Therefore, committee decided to withdraw the case.

	Case No.:80/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Withdrawn
55	HQ File :01/87/050/00629/AM19/	RLA File :03/95/040/00782/AM19/	Lic.No/Date:0310825182 22.11.2018	

Decision : The committee considered the reply of the firm, wherein firm has forwarded a copy of the surrender letter issued by RA, Mumbai about their Advance Authorization. Therefore, committee decided to withdraw the case.

	Case No.:108/21/87-ALC1/2018	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
56	HQ File :01/87/050/00657/AM19/	RLA File :04/24/040/00171/AM19/	Lic.No/Date:0410164907 26.11.2018	

Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case.

	Case No.:88/21/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/00637/AM19/	RLA File :03/95/040/00908/AM19/	Lic.No/Date:0310825452 05.12.2018	

Decision : Based on the earlier technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/191/2015-TSW dated 02.07.2015, Committee decided to ratify license on repeat basis as under:

57

EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED PER KG OF EXPORT PRODUCT
Surgical Rubber Gloves	132512 Kg	Natural Latex Rubber (60% DRC)	0.86 kg
		Rubber Chemicals i.e. Antioxidant and Accelerator	0.017 kg
		Lubricating Powder (Constarch Modified)	0.061 kg
RA may take consequential action as per Policy / Procedures			

दिलीप कुमार/DILIP KUMAR
सेल डिप्ट. ऑफ़. टैक्स/ Dy. DGFT

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महाविभाग/DGFT
वाणिज्य एवं उद्योग मंत्रालय
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:11/22/87-ALC1/2018	Party Name: MRK HEALTHCARE PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/00685/AM19/	RLA File :03/95/040/00909/AM19/	Lic.No/Date:0310825456 05.12.2018	

Decision : Based on the earlier technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No.7/191/2015-TSW dated 02.07.2015, Committee decided to ratify license on repeat basis as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY REQUIRED PER KG OF EXPORT PRODUCT
Surgical Rubber Gloves	132512 Kg	Natural Latex Rubber (60% DRC)	0.86 kg
		Rubber Chemicals i.e. Antioxidant and Accelerator	0.017 kg
		Lubricating Powder (Constarch Modified)	0.061 kg
RA may take consequential action as per Policy / Procedures			

58

Case No.:21/22/87-ALC1/2018	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
HQ File :01/87/050/00695/AM19/	RLA File :32/24/040/00046/AM19/	Lic.No/Date:3210078784 17.12.2018	

59 **Decision :** The committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Details of import items indicating its generic name.
- Manufacturing process indicating wastage and also calculation for the requirement of imported and indigenous raw materials indicating its wastage for the manufacture of export item
- Import content percentage in the export product.

Case No.:24/22/87-ALC1/2018	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
HQ File :01/87/050/00698/AM19/	RLA File :30/24/040/00046/AM19/	Lic.No/Date:3010104543 27.12.2018	

60

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- percentage net content of Polyester Fabric in export

Case No.:237/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/01043/AM19/	RLA File :08/24/040/00252/AM19/	Lic.No/Date:0810144391 25.01.2019	

61

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant

{DNM}}, committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYESTER RESIN P-211 (RESIN CONTENT 55+/-2%)	1 kg	1. MONO ETHYLENE GLYCOL	0.041 kg
		2. DI ETHYLENE GLYCOL	0.071 kg
		3. NEO PENTYL GLYCOL	0.135 kg
		4. ISOPHTHALIC ACID	0.263 kg
		5. PURE TEREPHTHALIC ACID	0.112 kg
		6. ADIPIC ACID	0.037 kg
		7. XYLENE	0.022 kg
		8. SOLVENT C-10/ AROMATIC SOLVENT C-10	0.330 kg
		9. BUTYL CELLOSOLVE ACETATE	0.107 kg
RA may take consequential action as per Policy / Procedures			

Case No.:242/24/87-ALC1/2018

Party Name: MACRO POLYMERS
P. LTD.

Meet No/Date:1/87-
ALC1/2019
10.04.2019

Status:
Approved

HQ File :01/87/050/01048/AM19/

RLA File :08/24/040/00241/AM19/

Lic.No/Date:0810144404
28.01.2019

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN F-4035 (Resin Content 70 +/- 2%)	1 kg	Distilled Fatty Acid	0.1927 kg
		Glycerine	0.0666 kg
		Pentaerithritol	0.1435 kg
		Phthalic Anhydride	0.2510 kg
		Benzoic Acid	0.1310 kg
		Xylen	0.3150 kg
RA may take consequential action as per Policy / Procedures			

Case No.:243/24/87-ALC1/2018

Party Name: MACRO POLYMERS
P. LTD.

Meet No/Date:1/87-
ALC1/2019

Status:
Approved

Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		10.04.2019	
HQ File :01/87/050/01049/AM19/	RLA File :08/24/040/00363/AM19/	Lic.No/Date:0810144428	29.01.2019

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN S-5060 (Resin Content 80 +/- 2%)	300000 kg	Distilled Fatty Acid	130800 kg
		Glycerine	41400 kg
		Pentaerithritol	16200 kg
		Phthalic Anhydride	77100 kg
		Mineral Turpentine Oil (MTO) / Low Aromatic White Spirit (LAWS)	49500 kg
		Xylene	13500 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 244/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/01050/AM19/	RLA File :08/24/040/00298/AM19/	Lic.No/Date:0810144429 29.01.2019	

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYESTER RESIN P-211 (RESIN CONTENT 55+/-2%)	1 kg	1. MONO ETHYLENE GLYCOL	0.041 kg
		2. DI ETHYLENE GLYCOL	0.071 kg
		3. NEO PENTYL GLYCOL	0.135 kg
		4. ISOPHTHALIC ACID	0.263 kg
		5. PURE TEREPHTHALIC ACID	0.112 kg
		6. ADIPIC ACID	0.037 kg
		7. XYLENE	0.022 kg
		8. SOLVENT C-10/ AROMATIC SOLVENT C-10	0.330 kg

विलीप कुमार/DILIP KUMAR
उप महानिदेशक, विदेश व्यापार/Dy. DGFT
विदेश व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		9. BUTYL CELLOSOLVE ACETATE	0.107 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 262/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/01068/AM19/	RLA File :08/24/040/00270/AM18/	Lic.No/Date:0810144464 04.02.2019	

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

65

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN C-1032 (RESIN CONTENT 70 +/- 2%)	1 kg	Distilled Fatty Acid	0.238 kg
		Phthalic Anhydride	0.322 kg
		Glycerine	0.210 kg
		Xylene	0.315 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 265/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/01071/AM19/	RLA File :08/24/040/00273/AM18/	Lic.No/Date:0810144480 05.02.2019	

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

66

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN C- 1031 (RESIN CONTENT 80 +/- 2%)	1 kg	LAURIC ACID	0.244 kg
		PHTHALIC ANHYDRIDE	0.373 kg
		GLYCERINE	0.269 kg
		XYLENE	0.210 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 266/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
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67

HQ File :01/87/050/01072/AM19/

RLA File :08/24/040/00290/AM18/

Lic.No/Date:0810144481
05.02.2019

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Alkyd Resin S-5030 (Resin content 70 +/- 2%)	1 kg	Distilled Fatty Acid	0.226 kg
		Phthalic Anhydride	0.320 kg
		Glycerine	0.221 kg
		Xylene	0.315 kg
RA may take consequential action as per Policy / Procedures			

Case No.:271/24/87-ALC1/2018

Party Name: MACRO POLYMERS
P. LTD.Meet No/Date:1/87-
ALC1/2019
10.04.2019Status:
Approved

HQ File :01/87/050/01077/AM19/

RLA File :08/24/040/00008/AM19/

Lic.No/Date:0810144501
06.02.2019

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Alkyd Resin F- 4035 (Resin content 70 +/- 2%)	1 kg	DISTILLED FATTY ACID	0.224 kg
		PENTAERITHRITOL	0.201 kg
		PHTHALIC ANHYDRIDE	0.218 kg
		Benzoic Acid	0.128 kg
		XYLENE	0.315 kg
RA may take consequential action as per Policy / Procedures			

Case No.:272/24/87-ALC1/2018

Party Name: MACRO
POLYMERS P. LTD.Meet No/Date:1/87-
ALC1/2019
10.04.2019Status:
Approved

HQ File :01/87/050/01078/AM19/

RLA File :08/24/040/00009/AM19/

Lic.No/Date:0810144502
06.02.2019

Decision : The committee heard the representative of the firm during the Personal Hearing and after considering the written submission of the firm about their wastage and examination of the same by Technical Expert (Consultant {DNM}), committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
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दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
व्यापार एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALKYD RESIN S-5060 (RESIN CONTENT 80 +/- 2%)	1 kg	DISTILLED FATTY ACID	0.466 kg
		GLYCERINE	0.114 kg
		PENTAERITHRITOL	0.077 kg
		PHTHALIC ANHYDRIDE	0.239 kg
		MINERAL TURPENTINE OIL (MTO) / LOW AROMATIC WHITE SPRITE (LAWS)	0.151 kg
		XYLENE	0.059 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 3/1/87-ALC1/2019	Party Name: GRID INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
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HQ File :01/87/050/01233/AM19/	RLA File :05/23/040/00528/AM19/	Lic.No/Date:0510409836 05.03.2019	
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Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01233/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLY VINYL CHLORIDE COMPOUND (CABLE INSULATION/SHEATHING GRADE)	1500.0 MT	PVC RESIN (SUSPENSION GRADE)	918.0 MT
		PLASTICIZER (DOP/DBP)	459.0 MT
		FILLER (CALCIUM CARBONATE)	153.0 MT
RA may take consequential action as per Policy / Procedures			

Case No.: 4/1/87-ALC1/2019	Party Name: VACMET INDIA LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
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HQ File :01/87/050/01234/AM19/	RLA File :06/24/040/00072/AM19/	Lic.No/Date:0610039131 05.03.2019	
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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case

Case No.: 5/1/87-ALC1/2019	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
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HQ File :01/87/050/01235/AM19/	RLA File :03/95/040/00979/AM19/	Lic.No/Date:0310827439 05.03.2019	
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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case

Case No.: 6/1/87-ALC1/2019	Party Name: RELIANCE
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Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
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	INDUSTRIES LIMITED	ALC1/2019 10.04.2019	Deferred
HQ File :01/87/050/01236/AM19/	RLA File :03/95/040/01120/AM19/	Lic.No/Date:0310827443 05.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

74	Case No.:7/1/87-ALC1/2019	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01237/AM19/	RLA File :03/95/040/01241/AM19/	Lic.No/Date:0310827446 05.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case

75	Case No.:8/1/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01238/AM19/	RLA File :05/24/040/00700/AM19/	Lic.No/Date:0510409862 06.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case

76	Case No.:1/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01231/AM19/	RLA File :03/95/040/01166/AM19/	Lic.No/Date:0310827514 07.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

77	Case No.:2/1/87-ALC1/2019	Party Name: AMI POLYMER PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01232/AM19/	RLA File :03/94/040/01067/AM19/	Lic.No/Date:0310827516 07.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **DPIIT** for comments and deferred the case

78	Case No.:9/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01239/AM19/	RLA File :03/95/040/01172/AM19/	Lic.No/Date:0310827502 07.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
उद्योग एवं वाणिज्य विभाग
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

79	Case No.:10/1/87-ALC1/2019	Party Name: VEER PLASTICS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01240/AM19/	RLA File :08/24/040/00397/AM19/	Lic.No/Date:0810144739 07.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case				

80	Case No.:11/1/87-ALC1/2019	Party Name: JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01241/AM19/	RLA File :30/24/040/00054/AM19/	Lic.No/Date:3010104621 07.03.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) percentage net content of Polyester Fabric in export				

81

Case No.:12/1/87-ALC1/2019	Party Name: BENEXI VINYL PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
HQ File :01/87/050/01242/AM19/	RLA File :05/23/040/00537/AM19/	Lic.No/Date:0510409863 07.03.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01242/AM19, the Committee decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC COMPOUND	1200000 Kg	PVC RESIN	1107396.0 Kg
		DI – OCTYL PHTHALATE (DOP)	93254.0 Kg
		TIN STABILIZER	23314.0 Kg
RA may take consequential action as per Policy / Procedures			

82

Case No.:13/1/87-ALC1/2019	Party Name: BENEXI VINYL PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved												
HQ File :01/87/050/01243/AM19/	RLA File :05/23/040/00538/AM19/	Lic.No/Date:0510409864 07.03.2019													
Decision : The committee considered the case as per agenda and decided to ratify the license as under :-															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr><tr><td rowspan="3">PVC COMPOUND</td><td rowspan="3">1200000 Kg</td><td>PVC RESIN</td><td>1107396 Kg</td></tr><tr><td>DI - OCTYL PHTHALATE (DOP)</td><td>93254 Kg</td></tr><tr><td>TIN STABILIZER</td><td>23314 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	PVC COMPOUND	1200000 Kg	PVC RESIN	1107396 Kg	DI - OCTYL PHTHALATE (DOP)	93254 Kg	TIN STABILIZER	23314 Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity												
PVC COMPOUND	1200000 Kg	PVC RESIN	1107396 Kg												
		DI - OCTYL PHTHALATE (DOP)	93254 Kg												
		TIN STABILIZER	23314 Kg												

RA may take consequential action as per Policy / Procedures

83	Case No.: 14/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01244/AM19/	RLA File :03/95/040/01165/AM19/	Lic.No/Date:0310827512 07.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case				

84	Case No.: 15/1/87-ALC1/2019	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01245/AM19/	RLA File :04/24/040/00232/AM19/	Lic.No/Date:0410165291 07.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case				

85	Case No.: 16/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01246/AM19/	RLA File :03/95/040/01167/AM19/	Lic.No/Date:0310827520 07.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case				

86	Case No.: 30/1/87-ALC1/2019	Party Name: ASTRA CORPORATION	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01260/AM19/	RLA File :22/24/040/00094/AM19/	Lic.No/Date:2210016108 07.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and after receipt of the hard copy the same may be sent to DPIIT for comments. The committee also decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years and deferred the case				

87	Case No.: 17/1/87-ALC1/2019	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01247/AM19/	RLA File :09/24/040/00607/AM19/	Lic.No/Date:0910067247 08.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DPIIT for comments and deferred the case				

88	Case No.: 18/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019	Status: Deferred
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		10.04.2019	
HQ File :01/87/050/01248/AM19/	RLA File :03/95/040/01246/AM19/	Lic.No/Date:0310827555	
		08.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case			

Case No.:19/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
90 HQ File :01/87/050/01249/AM19/	RLA File :03/95/040/01207/AM19/	Lic.No/Date:0310827581 11.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case			

Case No.:20/1/87-ALC1/2019	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
90 HQ File :01/87/050/01250/AM19/	RLA File :03/94/040/00149/AM19/	Lic.No/Date:0310827593 11.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

Case No.:21/1/87-ALC1/2019	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved												
91 HQ File :01/87/050/01251/AM19/	RLA File :03/95/040/00233/AM19/	Lic.No/Date:0310827607 11.03.2019													
Decision : The committee considered the case as per agenda and decided to ratify the license as under :-															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>PE STRETCH WRAP FILM</td><td>500 MT</td><td>LLDPE GRANUALS</td><td>525 MT</td></tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	PE STRETCH WRAP FILM	500 MT	LLDPE GRANUALS	525 MT	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity												
PE STRETCH WRAP FILM	500 MT	LLDPE GRANUALS	525 MT												
RA may take consequential action as per Policy / Procedures															

Case No.:22/1/87-ALC1/2019	Party Name: SWASTIK POLYMERS	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
92 HQ File :01/87/050/01252/AM19/	RLA File :05/24/040/00707/AM19/	Lic.No/Date:0510409908 12.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DPIIT for comments and deferred the case			

Case No.:23/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
93 HQ File :01/87/050/01253/AM19/	RLA File :03/95/040/01281/AM19/	Lic.No/Date:0310827626 12.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

94	Case No.:24/1/87-ALC1/2019	Party Name: CEAT LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01254/AM19/	RLA File :03/94/040/01006/AM19/	Lic.No/Date:0310827631 12.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DPIIT for comments and deferred the case

95	Case No.:31/1/87-ALC1/2019	Party Name: FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved
	HQ File :01/87/050/01261/AM19/	RLA File :07/24/040/00254/AM19/	Lic.No/Date:0710114646 12.03.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as under :-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC COMPOUND	2000000 Kg	PVC RESIN	1309415.00 Kg
		DOP DI OCTYL PTHALATE	149647.400 Kg
RA may take consequential action as per Policy / Procedures			

96	Case No.:25/1/87-ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01255/AM19/	RLA File :08/24/040/00419/AM19/	Lic.No/Date:0810144762 13.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DPIIT for comments and deferred the case

97	Case No.:26/1/87-ALC1/2019	Party Name: ASAWA INSULATION PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01256/AM19/	RLA File :03/94/040/01087/AM19/	Lic.No/Date:0310827689 14.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

98	Case No.:27/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01257/AM19/	RLA File :03/95/040/01208/AM19/	Lic.No/Date:0310827698 14.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may

be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

99	Case No.: 32/1/87-ALC1/2019	Party Name: AMITEK INFRA PVT LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01262/AM19/	RLA File :13/24/040/00132/AM19/	Lic.No/Date:1310049231 14.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case				

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Case No.:35/1/87-ALC1/2019	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Approved								
HQ File :01/87/050/01265/AM19/	RLA File :34/24/040/00379/AM19/	Lic.No/Date:3410044968 14.03.2019									
Decision : The committee considered the case as per agenda and decided to adopt the following norms on repeat basis as per decision taken in Meeting No.21/87-ALC1/2018 which was held on 16.01.2019:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Gaskets{ Plate Type for Heat Exchanger}</td><td>1Kg</td><td>Relevant Rubber Compound {EPDM/NBR/Rubber Compound}</td><td>1.35 Kg of export</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Gaskets{ Plate Type for Heat Exchanger}	1Kg	Relevant Rubber Compound {EPDM/NBR/Rubber Compound}	1.35 Kg of export
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Gaskets{ Plate Type for Heat Exchanger}	1Kg	Relevant Rubber Compound {EPDM/NBR/Rubber Compound}	1.35 Kg of export								
RA may take consequential action as per Policy / Procedures											

101	Case No.: 33/1/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01263/AM19/	RLA File :07/24/040/00298/AM19/	Lic.No/Date:0710114669 18.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.				

102	Case No.: 34/1/87-ALC1/2019	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01264/AM19/	RLA File :07/24/040/00297/AM19/	Lic.No/Date:0710114674 18.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.				

103	Case No.: 28/1/87-ALC1/2019	Party Name: CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01258/AM19/	RLA File :08/24/040/00414/AM19/	Lic.No/Date:0810144815 19.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not				

been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(DNM)** for comments and deferred the case.

104	Case No.: 29/1/87-ALC1/2019	Party Name: SRI RAMKARTHIC POLYMERS PRIVATE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01259/AM19/	RLA File :32/24/040/00061/AM19/	Lic.No/Date:3210078887 19.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The Committee also decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- d) Details of import items indicating its generic name e) Manufacturing process indicating wastage and also calculation for the requirement of imported and indigenous raw materials indicating its wastage for the manufacture of export item f) Import content percentage in the export product				

105	Case No.: 36/1/87-ALC1/2019	Party Name: MEDICAP HEALTHCARE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01266/AM19/	RLA File :34/24/040/00309/AM19/	Lic.No/Date:3410044987 20.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.				

106	Case No.: 37/1/87-ALC1/2019	Party Name: MEDICAP HEALTHCARE LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01267/AM19/	RLA File :34/24/040/00310/AM19/	Lic.No/Date:3410044988 20.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.				

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Case No.:38/1/87-ALC1/2019	Party Name: KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:1/87- ALC1/2019 10.04.2019	Status: Approved								
HQ File :01/87/050/01268/AM19/	RLA File :03/94/040/01094/AM19/	Lic.No/Date:0310827877 25.03.2019									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/01268/AM19, the Committee decided to adopt following norms:-											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr><tr><td>PLASTIC BAGS (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES) NET CONTENTS: 1)LLDPE GRANULES (EXTRUSION GRADE): 47,619.05 KGS 2) HDPE GRANULES (EXTRUSION GRADE):</td><td>95238.095 Kg</td><td>LLDPE GRANULES (EXTRUSION GRADE) दिलीप कुमार/DILIP KUMAR उप महानिदेशक विदेश व्यापार/Dy. DGFT विदेश व्यापार महानिदेशालय/DGFT</td><td>50000.00 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	PLASTIC BAGS (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES) NET CONTENTS: 1)LLDPE GRANULES (EXTRUSION GRADE): 47,619.05 KGS 2) HDPE GRANULES (EXTRUSION GRADE):	95238.095 Kg	LLDPE GRANULES (EXTRUSION GRADE) दिलीप कुमार/DILIP KUMAR उप महानिदेशक विदेश व्यापार/Dy. DGFT विदेश व्यापार महानिदेशालय/DGFT	50000.00 Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity								
PLASTIC BAGS (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES) NET CONTENTS: 1)LLDPE GRANULES (EXTRUSION GRADE): 47,619.05 KGS 2) HDPE GRANULES (EXTRUSION GRADE):	95238.095 Kg	LLDPE GRANULES (EXTRUSION GRADE) दिलीप कुमार/DILIP KUMAR उप महानिदेशक विदेश व्यापार/Dy. DGFT विदेश व्यापार महानिदेशालय/DGFT	50000.00 Kg								

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
राष्ट्रीय भवन, नई दिल्ली
Rajya Bhawan, New Delhi

23,809.52 KGS 3)LLDPE GRANULES (REPROCESSED) (EXTRUSION GRADE): 23,809.52 KGS			
		HDPE GRANULES (EXTRUSION GRADE)	25000.00 Kg
		LLDPE GRANULES (REPROCESSED) (EXTRUSION GRADE)	25000.00 Kg
RA may take consequential action as per Policy / Procedures			

108	Case No.: 39/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01269/AM19/	RLA File :03/95/040/01296/AM19/	Lic.No/Date:0310827893 26.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case				

109	Case No.: 40/1/87-ALC1/2019	Party Name: VIKAS MULTICORP LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01270/AM19/	RLA File :05/24/040/00732/AM19/	Lic.No/Date:0510410045 26.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case				

110	Case No.: 41/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01271/AM19/	RLA File :03/95/040/01297/AM19/	Lic.No/Date:0310827912 26.03.2019	
Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case				

111	Case No.: 42/1/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01272/AM19/	RLA File :10/24/040/00108/AM19/	Lic.No/Date:1010060160 27.03.2019	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DPIIT for comments and deferred the case.				

112	Case No.: 43/1/87-ALC1/2019	Party Name: MALAYA RUB-TECH INDUSTRIES	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01273/AM19/	RLA File :10/24/040/00105/AM19/	Lic.No/Date:1010060161 27.03.2019	

DR. RAJESH KUMAR
विदेश व्यापार/ Dy. DGFT
विदेश व्यापार, महानिदेशालय/ DGFT
वणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
आवास
Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **DPIIT** for comments and deferred the case.

113	Case No.: 44/1/87-ALC1/2019	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01274/AM19/	RLA File :03/95/040/01329/AM19/	Lic.No/Date:0310827939 27.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case.

114	Case No.: 45/1/87-ALC1/2019	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01275/AM19/	RLA File :03/95/040/01327/AM19/	Lic.No/Date:0310827940 27.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case.

115	Case No.: 46/1/87-ALC1/2019	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01276/AM19/	RLA File :03/95/040/01304/AM19/	Lic.No/Date:0310827956 27.03.2019	

Decision : The committee considered the case as per agenda that and decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

116	Case No.: 47/1/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01277/AM19/	RLA File :05/24/040/00746/AM19/	Lic.No/Date:0510410079 28.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case.

117	Case No.: 48/1/87-ALC1/2019	Party Name: KEY EXPORTS,	Meet No/Date:1/87-ALC1/2019 10.04.2019	Status: Deferred
	HQ File :01/87/050/01278/AM19/	RLA File :03/94/040/01083/AM19/	Lic.No/Date:0310827998 28.03.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to **TEC(SK)** for comments and deferred the case.

Meeting ended with a vote of thanks to the Chair

दिलीप कुमार/DILIP KUMAR
सह-महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
कमिश्नरी एवं उद्योग मंत्रालय
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